

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 19.04.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (CA)/95/2024, IA (CA)/14/2023, IA (CA)/25/2024 in Company Petition/36/2021
NAME OF THE COMPANY	Emaar Hills Township Pvt Ltd & 13 others
NAME OF THE PETITIONER(S)	Telangana State Industrial Infrastructure Corporation
NAME OF THE RESPONDENT(S)	Emaar Hills Township Pvt Ltd & 13 others
UNDER SECTION	241

ORDER

Company Petition/36/2021

Present: Ld. Counsel Mr. DVAS Ravi Prasad along with Mr. T. Rajanikanth Reddy, Additional Advocate General for the Petitioner.

Ld. Counsel Mr. P. Ravi Charan along with Ms. Niharika Agarwal and Mr. Mrithunjay Tiwariy for the Respondent No.1.

Ld. Senior Counsel Mr. P. Vikram for the Respondent Nos. 2, 3 and 9.

Ld. Counsel Mr. Mayur Mundra for the Respondent No.10.

Ld. Counsel Ms. Kajal Kumari for the Respondent No.11.

R6 and R7 served, but not present. Hence, both the Respondents are set ex-parte. For filing rejoinder if any, within 2 weeks. **Matter is adjourned to 27.06.2024.**

IA (CA)/95/2024

Present: Ld. Counsel Mr. Mayur Mundra along with Ms. Sagarika Koneru for the Applicant.

Ld. Counsel Mr. DVAS Ravi Prasad for the Respondent No.1

There is no need to issue notice to the Respondents because they are not necessary parties to the present application. Let copy of the application be served on the Respondent Counsel. For filing counter, **matter is adjourned to 27.06.2024.**

(2)

IA (CA)/14/2023

Present: Ld. Counsel Mr. P. Ravi Charan along with Ms. Niharika Agarwal and Mr. Mrithunjay Tiwariy for the Applicant.

Ld. Counsel Mr. DVAS Ravi Prasad along with Mr. T. Rajanikanth Reddy, Additional Advocate General for the Respondent No.1

Ld. Senior Counsel Mr. P. Vikram for the Respondent Nos. 2 and 3.

In view of the orders passed in IA (CA)/25/2024, R1 is given opportunity to file counter. From perusal of the record, it is clear that the counter has been filed by R1. For filing rejoinder if any, **matter is adjourned to 27.06.2024.**

IA (CA)/25/2024

Present: Ld. Counsel Mr. DVAS Ravi Prasad along with Mr. T. Rajanikanth Reddy, Additional Advocate General for the Applicant.

Ld. Senior Counsel Mr. P. Vikram for the Respondent Nos. 2 and 3.

This application is filed for recalling the order of forfeiting the right of the Respondent No.1 in filing the counter. Perusal of the relevant order shows that the presence of R1 has not been marked and it is not clear whose right to file the counter has been closed. Keeping in view this fact, order dated 10.07.2023 is recalled and set aside and accordingly, R1 is given opportunity to file counter in IA (CA)/14/2023. Accordingly, this application is disposed of.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)